

16.46 hrs.

MANIPUR APPROPRIATION BILL*,
1981

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1980-81.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1980-81.”

The motion was adopted.

SHRI MAGANBHAI BAROT: I introduce** the Bill.

I beg to move†:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1980-81 be taken into consideration.”

MR. CHAIRMAN: Motion moved:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1980-81, be taken into consideration.”

SHRI N. GOUZAGIN (Outer Manipur): Mr. Chairman, first of all, I have to express my appreciation for the increase in the per capita plan allotment to the State of Manipur for the year 1981-82, which has exceeded

all other previous plan allocations. This is a matter to be appreciated.

The geographical position of the State is like this. Only 700 sq. km. is in the valley area and 8000 sq. km. is in the hilly area. This hilly area has no roads up till now; only the district headquarters have got connecting roads. We require more funds for the development of the road projects as well as industries so that the development could be speeded up, as desired.

In fact, 32 per cent of the total population of 14.33 lakh live in the hilly area which is almost inaccessible. We have to travel on foot in most of the area. If we think in terms of connecting all the villages by good roads, all-weather roads, nothing has been done yet for the welfare of the hilly area of Manipur till today. We need more funds for our road projects. Therefore, it is my sincere request and appeal to the authorities concerned, the Finance Minister as well as the Minister of Home Affairs, to see that more attention be given to the road projects in the hilly area.

Number two: Regarding industrialisation, as I have already stated, without adequate electric power—Hydro-electricity or Thermal Power no large and medium industries could be developed successfully. Even if we start a spinning mill with diesel generated engines, it would not last long. So, we want the hydro Loktak electricity project to be completed as its commissioning is very much behind schedule. I urge upon the Government of India and the Ministry concerned to see that this Central project is completed as early as possible in the interests of the State. We have seen in other parts of the country that the Central Government have established industries at various places

* Published in Gazette of India Extraordinary, Part II; Section 2, dated 19.3.1981.

**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.

[Shri N. Gouzagin]

Why not the Central Government arrange one industry specially in Manipur to provide employment to the one lakh youths who are registered in the employment exchange there? It is important that one centrally sponsored industry may be located in Manipur. This will solve almost half of our economic problems. The only avenue for employment for our youths is Government service. This is not adequate. Therefore, I sincerely urge upon the Ministry concerned to examine this question seriously so that one centrally sponsored industry could be established in the State of Manipur for the welfare of the State and the people.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I very much appreciate the views of the hon. Member expressed in the house, the demands made for the development of the State and the expectations mentioned by the hon. Member. When I stated that the outlay of Plan for 1981-82 will be Rs. 43 crores and it would be met one hundred per cent by the Central Government, it means and includes that the Central Government is very vitally concerned about the North-Eastern States in a general and he should also be pleased to see from the one hundred per cent mentioned, that the State of Manipur is also equally concerned.

My distinguished colleague Mr. Makwana is the convener of a high-powered committee and he is looking after the total growth of the North-Eastern States and I have also had the privilege of assisting him occasionally. Therefore, care is taken for the industrial and overall development and I am sure the hon. Member will appreciate that while we are passing this Budget in this House which is otherwise the lawful function of the State Assembly, we have taken care of them in the revision of the Supplementary Demands for

this year and we have provided sufficiently for the new year which would show that our concern is there.

I would only like to say about the money which we are now spending from 1980-81. It may be appreciated that our estimated expenditure went up from Rs. 2.60 crores to Rs. 2.65 crores in 1981-82 for Industry. This estimate went up from Rs. 3.78 crores to Rs. 3.80 crores, for ever. So, it will be seen that this additional expenditure estimated is with a view to see that there is more power generation. It is a fact that a spinning mill has already been commissioned and this will show that we are careful and particular about industrial development as a whole. I hope that will satisfy the hon. Member who himself has welcomed the Budget and the Vote on Account.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1980-81, be taken into consideration."

The motion was adopted

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MAGANBHAI BAROT: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted

16.58 hrs.

PAPERS LAID ON THE TABLE--
Contd.

NOTIFICATION UNDER CUSTOMS ACT,
1962

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
MAGANBHAI BAROT): I beg to

lay on the Table a copy each of Notification Nos. 66-Customs and 67-Customs (Hindi and English versions) published in Gazette of India dated the 19th March, 1981 together with an explanatory memorandum regarding exemption to raw real pearls, cultured pearls and raw cultured pearls (including admixtures of pearls containing raw real pearls and cultured pearls) from the whole of basic and auxiliary duties of customs leviable thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2133/81].

17.00 hrs.

The Lok Sabha adjourned till Eleven of the Clock on Friday, March 20, 1981/Phalguna 29, 1902 (Saka).
